

1	2	3	4	5	6	7
Goa	212	58.78	266	98.73	299	110.46
Orissa	655	260.94	642	460.70	690	443.20
Punjab	2254	619.80	2599	799.74	3112	987.00
Rajasthan	1429	287.90	1524	293.79	1716	326.90
Tamil Nadu	1962	615.35	2250	757.33	2194	756.21
Pondichery	221	47.81	248	59.15	246	76.78
Koimbatore	668	182.59	745	195.18	762	204.87
Madurai	1647	278.31	1543	282.61	1045	286.43
Uttar Pradesh	896	823.19	1185	1336.17	1228	1499.08
West Bengal	3249	5293.42	3556	6245.15	4264	7735.09

[English]

#### Surplus Land at Airports

\*98. SHRI D. VENKATESWARA RAO :  
SHRI SRIKANTA JENA :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether there are massive irregularities in leasing of surplus airport land due to lack of any concrete policy;

(b) if so, whether in the enquiry report on the irregularities committed in the lease of surplus land at Hyderabad airport, the vigilance officer has called for immediate formulation of a policy for leasing of surplus land;

(c) if so, whether the Government have examined the enquiry report; and

(d) if so, the main features of the enquiry report and the action taken in implementing the suggestions made in the report?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) No, Sir

(b) to (d) The Chief Vigilance Officer Airports Authority of India (National Airports Division) in his enquiry report has indicated certain irregularities in the lease of land at Hyderabad Airport to a private party for the setting up of a hotel complex. The need for formulation of a policy for leasing of airport land has also been mentioned in the report. The Airports Authority of India is competent to lease land for setting up of hotels, restaurants, rest room, etc. to mobilise resources for modernisation and expansion of airports subject to the fulfilment of provisions of the

Airports Authority of India Act. The report is under examination of the Government.

#### Allotment of Bagia Restaurant

\*99. SHRIMATI GEETA MUKHERJEE :  
SHRI LOKANATH CHOUDHURY :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether a number of restaurants, shops and offices in ITDC hotels of Delhi are being run by private parties;

(b) if so, the names of such restaurants and hotels alongwith the name of the parties in each case;

(c) the terms and conditions being followed in allotting the restaurants to private parties;

(d) whether the 'Bagia Restaurant' in Ashok Yatri Niwas was given on contract;

(e) if so, the name of the person who was managing it when the women's body was burnt in the hotel; and

(f) the details of the basis on which present contractor was selected and whether all the norms were followed in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir,

(b) The requisite information is given in the attached Statement.

(c) The terms and conditions for leasing out different type of restaurants to private parties vary from case to

case. However, salient features of the terms and conditions are given below :

- Security deposit in cash/bank guarantee;
- Expertise and experience of the licensee in the field;
- Percentage of sales proceeds subject to minimum guaranteed amount as licence fee;
- Supporting documents for financial soundness of the licensee;
- Licensee to abide by all local laws and regulations applicable from time to time;
- License to obtain all required licences from concerned authorities;
- Provision to terminate the licence by the management by giving notice for a specified period;
- Deposit of daily sales proceeds of the restaurant with the hotel;
- Menu price to be fixed with the approval of the Management;

- Licensee to be responsible for the quality of food;

- The material used by the Licensee in the preparation of dishes shall be of a standard quality and purity, as approved by the Management.

(d) Yes, Sir.

(e) According to the information received from the Police Authorities, Shri Keshav Kumar, Manager was present at the time of the incident.

(f) According to information received from ITDC, M/s Excel Hotels & Restaurants Inc. was selected after following the normal procedure i.e. calling of public tenders through press advertisement, calling technical and financial bids, evaluation/negotiations/recommendations by the Tender Award Committee and seeking approval from the Competent Authority. However, it has been recommended to the concerned Ministry that CBI may be instructed to conduct a formal investigation in the matter with a view to find out whether certain irregularities were committed in the matter and if so, the nature thereof and the persons responsible therefor.

#### STATEMENT

##### Details of Restaurants/Space for Restaurant presently leased out to private parties in ITDC Hotels in Delhi.

Name of the Hotel	Name of the Restaurant	Name of the Company
Ashok Hotel, New Delhi	1. Jewel of the East (Chinese Restaurant)	M/s. Klass Associates
Lodhi Hotel, New Delhi	2. Wanchai (Chinese Restaurant)	M/s. Wanchai Caterers
	3. Sagar Ratna (South Indian Vegetarian Restaurant)	M/s. Sagar Food Home
Ashok Yatri Niwas, New Delhi	4. Cocunut Grove (South Indian Non-Vegetarian Restaurant)	M/s. K.S. Kumar & Co.
	5. Bagia Bar-be-que*	M/s. Excel Hotels & Restt. Inc.
Hotel Janpath, New Delhi	6. Food Plaza (Fast Food Cafeteria)	M/s. Kwaliti Caterers.

\*A legal notice for terminating the licence agreement has been issued on 14 July 1995.